

National Company Law Tribunal

Allahabad Bench

CP NO. (1B)12/ ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2017

NAME OF THE COMPANY: J. R Organics Ltd.

SECTION OF THE COMPANIES ACT: U/S 7 of I.C.B code of 2016.

<u>SI. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R.P. Agrawal.	Adv.	Petitioner	R.P. Agrawal
2.	Anil Kumar	PCS	"	Anil Kumar
3.	Abhishek Agarwal	Adv.	Respondent	Abhishek Agarwal

Parties are represented by their respective counsel.

It is brought to our notice by the counsel for the Corporate Debtor Company that during the process of argument, the Financial Creditor further filed its counter to the objection of Corporate Debtor on maintainability of the present petition. The Corporate Debtor counsel further contends that such reply cannot be entertained at this stage nor can be taken in record as stage of filing is already over on the part of Financial Creditor and argument on its behalf are already heard and only the Corporate Debtor's argument are continuing. Be it so as it may be the Corporate Debtor is at liberty to file formal objection to such filing of counter reply within a week. An advance copy thereof be served to the counsel for Opposite party, the issue would be determined thereafter. Hearing the parties.

The matter be listed on 10th July, 2017.

Sd—

Date-30/06/2017

Shri H.P. Chaturvedi (Judicial)